

**FIR No. 140/19**  
**PS shakarpur**  
**State vs. Mohd. Ishrar**  
**U/s 392/411/34 IPC**

**06.11.2020**

Present : Ld. APP for the State.

Ld. Counsel for applicant in person.

Deputed IO SI Smriti in person.

Application perused.

The Id. Counsel has submitted that the accused is already in JC since 19.10.2020 as he is implicated in one FIR pertaining to Ps Gandhi Nagar.

As the accused is already in JC in another case, his surrender before this court is not possible. Accordingly the present application stands dismissed. Further, as the accused is PO in the present case, the whereabouts of the accused is now brought to the knowledge of the deputed IO and appropriate steps may be taken qua the accused in the present case by the IO.

Copy of this order be given to the Id. Counsel for the application and copy of this order be sent to the SHO PS concerned for information.

  
(Aakanksha Vyas)

MM-05 (East) KKD Court  
Delhi/06.11.2020

**e FIR No. 22538/20  
PS Shakarpur  
State vs. Unknown  
U/s 379 IPC**


**06.11.2020**

**Fresh application for releasing the Motor car Esteem,  
on superdari, received through email.**

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 09.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

**FIR No. 0323/20  
PS GTB Enclave  
State vs. Sonu**

**06.11.2020**

**Fresh application releasing Mobile phone on  
superdari, received through email.**


Present : Ld. APP for the State.

None for applicant.

Application perused.

The present application does not fall within the territorial jurisdiction of this Court. Hence, the application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

FIR No. 014645/20  
PS Shakarpur  
U/s 379 IPC  
State Vs. Unknown

**06.11.2020**

Present Ld. APP for the State.  
None for applicant.

The present application for release of vehicle bearing No. **UP-72-M-3326** (Motorcycle) on Superdari has been filed by the applicant.

Reply has been filed under the signature of **IO ASI Krishan Kumar** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to the applicant and be also sent to the SHO PS concerned for compliance. Order be also uploaded to the website of Delhi District Courts.

(Aakanksha Vyas)

MM-5, (East) KKD Court

Delhi/06.11.2020

FIR No. 436/20  
PS Krishna Nagar  
State vs. Sohan Pal @ Sonu @ Rehatal  
U/s 380/457/411/34 IPC

**06.11.2020**

Present: Ld. APP for the State.

None for applicant.


An application has been filed by the applicant for release of Jamatalashi articles.

Same is perused and considered.

Reply has been filed under the signature of **IO/ SI Narender Pal Singh.**

Let jamatalashi articles be released to the rightful owner as per personal search memo if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

FIR No. 014571/19  
PS Shakarpur  
U/s 379 IPC  
State vs. Mohit Raghav  
**06.11.2020.**

Present : Ld. APP for the State.

Ld. Counsel for the accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of the accused Mohit Raghav.

Counsel for the accused submits that accused is in JC since 01.09.2020. He has been falsely implicated in this case. Accused undertakes to join investigation as and when directed by the IO. Accused is ready to furnish reliable surety. Further the material investigation has been completed.

Reply filed by the IO / SHO perused.


Ld. APP for the State has argued that allegations are serious in nature and the accused is a habitual offender.

Heard both the parties.

In the present case the case property has already been recovered. As per reply of IO, the accused was formally arrested on 02.09.2020. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of Rs. 5,000/- with one surety in the like amount subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.
3. Accused will join the investigation as and when required by the IO/SHO.

Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/06.11.2020

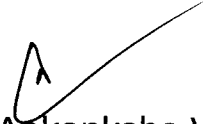
**FIR No. 0192/20  
PS Shakarpur  
State vs. Sundram  
U/s 188/279/195 MV Act  
06.11.2020**

**Fresh application for releasing the jamatalashi of the  
accused, received through email.**

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

**FIR No. 340/20**  
**PS Krishna Nagar**  
**State vs. Shahdatt Ansari**  
**U/s 380/457/411/34 IPC**


**06.11.2020**

**Fresh application for releasing the applicant on personal bond, received through email.**

Present : Ld. APP for the State.

None for applicant.

Put up with bail order on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020



**FIR No. 303/18**  
**PS Krishna Nagar**  
**State vs. Dinesh Mamgain**  
**U/s 376 IPC**


**06.11.2020**

**Fresh application for releasing the mobile phone on superdari, received through email.**

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

**FIR No. 460/2020**  
**PS Krishna Nagar**  
**State vs. Kapil**  
**U/s 380/411 IPC**

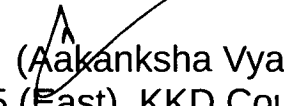
**06.11.2020**

**Fresh application for release of articles received through email.**

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

FIR 324/2020  
PS Shakarpur  
U/s 380/457/511 IPC  
State vs Lalit Kumar


03.11.2020

Present: Ld. APP for the State.  
Counsel for the surety along with surety in person.

Bail bond/surety bond accepted subject to verification of addresses of accused as well as surety by 06.11.2020.

Surety has undertaken to furnish FDR of Rs. 10,000/- as proof financial soundness of surety on NDOH.


Put up before Ld. Duty M. M/East/KKD, Delhi on 06.11.2020.

  
(RITU SINGH)  
MM(MAHILA COURT-02)  
East/KKD/Delhi  
03.11.2020

Pr: Ld. APP for state

Accused & Surety with Cl.

Verification report not recd. Let previous order be complied.  
with afresh for 7/11/20.

  
DMM/EJ  
6/11/20

5  
FIR No. 479/20  
State vs. Ajay  
U/s 323/341/34 IPC  
Ps Krishna Nagar

05.11.2020

Fresh application for surrender cum bail to the applicant, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 06.11.2020.

(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/05.11.2020

Present: Ld. APP for the State.  
not counsel for applicant

As requested application of be put up  
for Hillo

MM-05  
6/11/20

**FIR No. 41/20**  
**PS Krishna Nagar**  
**State vs. Praveer Prakash**  
**U/s 279/337 IPC**

**06.11.2020**

Present : Ld. APP for the State.

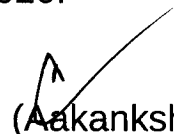
None for applicant.

IO SI Narender Pal in person.

Application perused. Reply of IO perused.

As per reply of the IO, the vehicle in question is offending vehicle and mechanical inspection has been conducted but the **vehicle was not insured** on the date of the accident.

Relist for further proceedings on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

**State vs. Rahul @ Anil**  
**CS No. 221/2018**

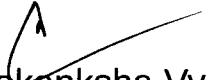
**06.11.2020**

**Fresh application seeking permission to withdrawal the present complaint case received through email.**

Present : None for applicant.

Ahlmad has informed the undersigned that inadvertently he has not put up this matter before the court on 05.11.2020.

Hence relist on 07.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/06.11.2020

FIR No. 04/20  
PS PIA  
State vs. Aas Mohd. & Ors.  
U/s 379/356 IPC

05.11.2020


Present : Ld. APP for the State.

None for applicant.

Application perused.

Report received from the IO forwarded by SHO PS  
concerned.


Relist on 06.11.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/05.11.2020

6/11/20

Present - : Ld APP for the State  
None for Applicant

Re-list for 9/11/20

  
06/11/20